

15
**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


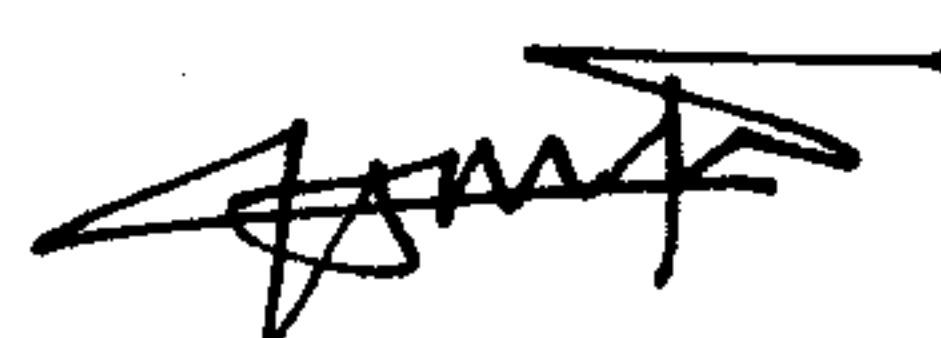
IA 96 of 2018 in CP(IB) 200/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2018**

Name of the Company: Dharmendra Dhelariya IRP of Raininga Ispat Pvt Ltd.
V/s.
Pravinchandra Premjibhai Raininga & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|---------------------------------------|--------------------|-----------------------|---|
| 1. | NAVIN PAHWA WITH | SR. ADV | Resp. |  |
| 2. | RITU SHAH FOR THAKKAR AND PAHWA | ADV | | |
| 3. | HARMISH K. SHAH | Advocate | Applicant (R.P.) |  |
| 4. | Hemang H. Parikh | Advocate | Res. No. 3 | H. H. Parikh |

ORDER

Advocate Mr. Harmish Shah is present for Applicant. Advocate Mr. Hemang Parikh is present for Respondent no. 3. Mr. Navin Pahwa Senior Advocate along with Advocate Ms. Ritu Shah appear for Respondent in IA 96 of 2018.

Advocate Ms. Ritu Shah files Vakalatnama for Respondents and request for time to file reply.

The time is granted.

List the matter on 23.04.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 16th day of April, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**